CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 29 of 2000

Monday, this the 7th day of August, 2000

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HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Smt. J. Thulasikutty,
W/o Babu,
Charuvila Puthen Veedu,
Bharatipuram PO,
Thinkalkarikkom.

... Applicant

By Advocate Mr. M.R. Rajendran Nair

Versus

- 1. The General Manager, Telecom, Kollam.
- 2. The Sub Divisional Engineer, Telegraphs, Kollam.
- 3. Union of India, represented by its Secretary to Government of India, Ministry of Communications, Department of Telecom, New Delhi.

..Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

The application having been heard on the 7th August, 2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1, to declare that she is eligible to be re-engaged as casual worker and included in the list of approval casual mazdoors, and to direct the respondents to re-engage her on the basis of her past service.

2. After hearing the OA, the learned counsel appearing for respondents fairly submitted that the impugned order A1 is not in strict compliance with the directions contained in A6, though it is issued to be in compliance with the directions contained in A6. It is further submitted by the

learned counsel for respondents that since A1, the impugned order, is not in strict compliance with the directions contained in A6, it is liable to be quashed and the 1st respondent may be directed to pass a fresh order in strict compliance with the directions contained in A6 order.

- 3. On going through A1, the impugned order, it is seen that it is not in strict conformity with the directions contained in A6 as rightly submitted by the learned counsel for respondents.
- 4. Accordingly, A1 the impugned order is quashed and the 1st respondent is directed to pass a fresh order in strict compliance with the directions contained in A6 within a period of six weeks from the date of receipt of a copy of this Order.
- 5. The Original Application is disposed of as above. No costs.

Monday, this the 7th day of August, 2000

A.M. SIVADAS JUDICIAL MEMBER

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List of Annexures referred to in this Order:

- 1. A1 True copy of the Memo No. OA 1206/97/26 dated 28-1-1999 issued by the 1st respondent to the applicant.
- A6 True copy of the final order dated 15-1-1998 in OA 1206/97.